

**IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION
TRANSFER PETITION (CRL.) NO.318 OF 2008**

GURDIAL SINGH CHAINA & ANR.

.....PETITIONER(S)

VERSUS

MANORANJAN SONDHI & ANR.

.....RESPONDENT(S)

O R D E R

This is a petition for transfer of Complaint Case No.33/2008 titled Manoranjan Sondhi vs.Nahar Singh and another, pending in the Court of Judicial Magistrate, Mawana, Meerut, U.P. to the Court of Metropolitan Magistrate, Tees Hazari, Delhi for trial along with State Criminal Case No.526/2/2003 titled State Vs.Manoranjan Sondhi & Others. Having heard learned counsel for the parties and after going through the averments made in the petition and considering the age of the petitioners, we are of the view that Complaint Case No.33/2008 titled Manoranjan Sondhi vs.Nahar Singh and another, pending in the Court of Judicial Magistrate, Mawana, Meerut, U.P. be transferred to the Court of Metropolitan Magistrate, Tees Hazari, Delhi for trial along with State Criminal Case No.526/2/2003 titled State Vs.Manoranjan Sondhi & Others. We order accordingly. The Transfer Petition is allowed.

The records of the case be transmitted to the Court of Metropolitan Magistrate, Tees Hazari, Delhi at an early date.

.....J.
(TARUN CHATTERJEE)

.....J.
(H.L.DATTU)

**NEW DELHI;
JANUARY 16, 2009.**